

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Silicon City Pvt. Ltd.

.....Respondent

SECTION :

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.7.2018

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

S.K. MOHAPATRA

Hon'ble Member (T)

For the RP:

:Mr. Manmeet Singh, Advocate

:Ms Geetanjali Sah Advocate

For Financial Creditor

: Mr. Bishwajit Dubey, Advocate

: Ms Srideepa Bhattacharyya, Advocate

For the Respondent

: Mr. Alok Kumar Aggarwal, Advocate

: Mr. Apoorv Rustogi, Advocate

: Ms. Rati Tandon, Advocate

ORDER

For order, see C.P. No(IB)-90(PB)/2017